

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.237 - IA(IBC)(LIQ.)/1(AHM)2024
ITEM No.238 - IA/1249(AHM)2023
in
CP(IB)/106(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Simon India Ltd

.....Applicant

V/s

Ecophos GNFC India Pvt Ltd

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Kunal P. Vaishnav, Adv. a.w Mr. Manish Buchasia,
RP in person

For the Respondent

: Ms. Tanya Shah, Adv. for R-1 to 3 in IA 1249 of 2023

ORDER

IA(IBC)(LIQ.)/1(AHM)2024 & IA/1249(AHM)2023

Ld. Counsel for the applicant is directed to serve notice upon concerned parties. Ld. Counsel for the respondent no.1 to 3 are directed to supply the data to the applicant within 15 days. Applicant is directed to serve notice upon auditor who has audited the books and obtain the records and statement of facts in writing.

List for further consideration on 07.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)